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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O.A.NO.282 OF 2013  
Cuttack this the 09<sup>th</sup> day of May, 2013

CORAM

HON'BLE SHRI A.K.PATNAIK, MEMBER(J)  
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Smt.Magar Singh, aged about 55 years, W/o. Ruhya Singh, At/PO-Asthajharana, PS-Badasahi, Dist-Mayurbhanj

...Applicant

By the Advocate-Mr.N.Panda

-VERSUS-

Union of India represented through

1. General Manager, East Central Railway, Dhanbad, Dist-Dhanbad, Jharkhand
2. Divisional Railway Manager, East Central Railway, Dhanbad, Dist-Dhanbad, Jharkhand
3. Chief Personnel Officer, C.P.O. East Central Railway, At/PO/Dist-Dhanbad, Jharkhand
4. Smt.Swathi Singh, aged about 30 years, W/o. late Hatiram Singh, working in Dhanbad Medical, East Center Railway, At/PO/Dist-Dhanbad, Jharkhand
5. Medical Officer, East Center Railway Medical Hospital, Dhanbad, At/PO/Dist-Dhanbad, Jharkhand

...Respondents

By the Advocate-Mr.T.Rath

ORDER(Oral)

HON'BLE SHRI A.K.PATNAIK, MEMBER(J)

Heard Shri N.Panda, learned counsel for the applicant and Shri T.Rath, learned Standing Counsel on whom a copy of this O.A. has been served appearing for the Respondent-Railways and perused the materials on record.

*Shri A.K. Patnaik*

2. In this O.A. the applicant has prayed for direction to Respondents for disbursement of family pension and any other financial dues as admissible in her favour.

3. We find that ventilating her grievance, the applicant has submitted a representation dated 15.11.2012 to the General Manager, East Central Railways (Res.No.1) and having received no response, has approached this Tribunal in the instant O.A.

4. Shri Rath submitted that he is not aware of any such East Central Railways at Dhanbad and without verifying the particulars, it may not be possible for the Postal authorities to serve copy of the order of this Tribunal.

5. We also find that in the cause title the address of Respondent Nos. 1, 2 and 3 has been described as under:

"East Central Railway, Dhanbad, Dist-Dhanbad, Jharkhand".

6. We also did not find any impugned order which has been challenged by the applicant except his prayer for disbursement of family pension, she being the nominee of the deceased railway servant . Therefore, at this stage, taking into account the contentions made by the learned counsel for the applicant as well as Shri Ratnl, we dispose of this O.A. with direction to Respondent No., as stated in the cause title, that if such a representation is pending before the said authority, the same should be considered and disposed through a reasoned and speaking order and communicate the same to the applicant within a period of sixty days from the date of receipt of this order.

*Alas*

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7. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.
8. Send a copy of this order along with paper book to Res.No.1 at the cost of the applicant for which Shri N.Panda undertakes to file the postal requisites within two days.

  
(R.C.MISRA)  
MEMBER(A)

BKS

  
(A.K.PATNAIK)

MEMBER(J)